

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-123(PB)/2017

IN THE MATTER OF:

Bank of Baroda

.....Petitioner

v.

Amrapali Infrastructure Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 14.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

**Ms. Surabhi Khattar & Mr. Aditya Marwah,
Advocates**

For the Respondent(s) :

**Mr. Ajay Kumar Jain & Ms. Shivani Kadam,
Advocates
Mr. Kanwal Goel, Resolution Professional**

ORDER

The report of the Resolution Professional is taken on record subject to all just exceptions and shall be considered at the time of passing of final order.

**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**

**(DEEPA KRISHAN)
(MEMBER TECHNICAL)**

14.11.2017

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